Food Adulteration (Amendment) Bill, 1974, be further extended up to the first day of the Ninety-fourth Session of the Rajya Sabha".

(11) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 22nd July, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972:--

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, be further extended up to the last day of the Ninety-fourth Session of the Rajya Sabha"."

(iii) 'I am directed to inform the Lox Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 22nd July, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974:--

> "That the time appointed for the presentation of the Report of the joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, be further extended upto the first day of the last week of the Ninety-fourth Session of the Hajya Sabha"."

11.03 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTY-SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented. to the House on the 22nd July, 1975."

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 22nd July, 1975."

The motion was adopted.

11.04 hrs.

MAINTENANCE OF INTERNAL SECURITY (SECOND AMEND-MENT) BILL•

THE MINISTER OF HOME AFF-AIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971."

Shri Mavalankar.

Like Yesterday, the speeches will be of three minutes duration.

SHRI P. G. MAVALANKAR (Ahmedabad): I shall be as brief as possible; I shall try to abide by your direction.

Mr. Speaker, Sir, I wish to oppose the Home Minister's asking for leave to introduce this Draconian Bill, the Maintenance of Internal Security (Second Amendment) Bill, 1975. If anybody had at all any doubt or hope that the so-called democracy of India, after the 26th June 1975, has at least

*Published in Gazette of India Extraordinary, Part II, section 2, dated 23-7-75. some kind of a resemblance to democratic functioning, I am sure that that hope has been ultimately smashed to pieces, because this particular Bill which the Home Minister is seeking leave to introduce, clearly says in the Statement of Objects and Reasons that this is "for dealing effectively with the emergency". They whole purpose is to deal effectively with the emergency. I am quoting this from the Statement of Objects and Reasons.

Then, Sir, the second paragraph says:

"As a view has been expressed that right to personal liber"; exists in natural law or commor law, apart from that right being embodied in article 21 of the Constitution, it is considered safer to insert a provision taking away such natural law or common law rights, if any".

I could never imagine the Home Minister and his colleagues under the Prime Ministership and leadership of Shrimati Indira Gandhi writing such words in the Statement of Objects and Reasons, namely,

". . it is considered safer to insert a provision taking away such natural law or common law rights, if any."

If that is so, let them consider going further even if they can do it, because it is still safer to eliminate us altogether, physically, mentally, intellectually and spiritually !!

My main point in opposing this Bill is this. This is the most obnoxious piece of legislation ever enacted ın the recent history of India. It brings the India political system perilously near dictatorship and totalitarianism. We in India have cherished the great value of the liberty of person, and Mr. Speaker, Sir, we have done so since pre-Independence days. The Independence for which all of us together-not divided but togetherhad fought; even during those days, we had fought for the right of individual and his liberty based on

natural law and natural justice. Therefore, I repeat, we in India have cherished the great value of the liberty of person since pre-Independence times. The person of every individual is sacrosanct. No one has the right to violate the sanctity of his except well-defined person on grounds. In fact, the history of civilization is a story of the struggle for liberty waged by the people The architects of against tyrants. our Constitution attached the greatest importance to this liberty. We felt that we had well-nigh achieved it, but now we realise from this Bill that this fond hope of the architects of our Constitution has been smashed to pieces on the 26th June, 1975 and more particularly when the hon. Home Minister has come forward to introduce this draconian Bill.

Every arrest and detention is prima jacie unlawful. No officer of the State should have the right to violate the person of any individual without telling him as to why he is doing it and without giving him an opportunity to refute the allegations made against This is the minimum natural hım right of every person. This is also called natural justice It is natural justice because even God had asked Adam before punishing him, 'Have you eaten the forbidden fruit?' and then. He had proceeded to punish him The new section which is sought to be added....

MR. SPEAKER: Mr. Mayalankar, I think, Adam must listen to the Speaker also. This is the stage to raise procedural Constitutional objection briefly and not to give quotations on Adam, Eve and God, on what had transpired between them and how we came here.

SHRI P. G. MAVALANKAR: The Amendment Bill which the Home Minister wants to introduce today with the permission of the House releases the detaining authority from his obligation even to supply the grounds of detention. He has merely to [Shri P. G. Mavalankar]

make a declaration that it is necessary to detain the person concerned for "effectively dealing with the emergency." This reminds me of the times before the French Revolution. We are told, the history books tell us, that, before the French Revolution took place, the officers or administrators of the State were having my number of blank forms in their possession and they could write anybody's name whom they wanted to pick up and put behind the bars indefinitely and tell him only that he was being detained. Do you want to do that kind of thing here?

The Ordinance was issued on the 29th June. Why? Obviously because the beloved leaders of the people were dragged from their beds on the 26th June and taken to unknown destinations. Under section 8 of the unamended MISA, the Government were bound to give them the grounds of detention within five days. i.e., before 1st July....

MR. SPEAKER: That is not relevant at present

SHRI P. G. MAVALANKAR: The Government, obviously, had no legitimate grounds to communicate. So, that has been done away with.

Till now we were told that the MISA, after all, was not bad, there was no harm in using it because within five days the reasons for detention were to be given. Now, that is sought to be removed. Not only that, what now remains is indefinite detention at the sweet will of the Government, a Government which wants to cling to power at any cost, by any means....

MR. SPEAKER: Please conclude.

SHRI P. G. MAVALANKAR: I only want to quote Lord Atkin. During the years 1939—45, when Britain was fighting the Second World War, and even while passing through the darkest hours of the War, a great judge, Lord Atkin, sitting in the House of Lords, said:

"Amidst the clash of arms the laws in this country are not silent."

Now, when we in India found that there was war with Pakistan, when War was there with China, and there was Emergency, we did not object to this kind of law. But now there is only internal disturbance-supposed to be so-and that is why this proposed law has come. It takes away the right of natural justice and the right of natural law and also takes away the right of the matter having to be sent to the Advisory Board. The Advisory Board is also appointed by the Government themselves. Then, why should the Board not be given the information? So, on all these grounds, I oppose this Bill and I hope, the House will not allow the Minister the leave to introduce this draconian. mischievous, dangerous and malacioua Bill in the House.

AN HON. MEMBER rose-

MR. SPEAKER: Only one Member is allowed at this stage and he was allowed. He is a very distinguished son of a very illustrious predecessor of mine ond I have, therefore, some soft corner for him, but he sometimes exceeds the time. Now, the question is

"That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971."

The Lok Sabha divided:

AYES

Division No 3]

[11.19 hrs.

Aga, Shri Syed Ahmed Agrawal, Shri Shrikrishna Ahirwar, Shri Nathu Ram Alagesan, Shri O. V.

SRAVANA 1, 1897 (SAKA) Maint, of Int. Maint, of Int. 17 Sec. (2nd Amdt.) Bill Anand Singh, Shri Ansari, Shri Ziaur Rahman Appalanaidu, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Aziz Imam, Shri Babunath Singh, Shri Bajpai, Shri Vidya Dhar Balakrishniah, Shri T. Banerjee, Shri S. M Banerji, Shrimati Mukul Barman, Shri R. N. Basappa, Shri K. Basumatari, Shri D. Besra, Shri S. C. Bhagat, Shri B. R. Bhagat, Shri H. K. L. Bhargava, Shri Basheshwar Nath Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist, Shri Narendra Singh Brahmanandji, Shri Swami Buta Singh, Shri Chakleshwar Singh, Shri Chandia Shekhar Singh, Shri Changrappan, Shri C K Chandrashekharappa Veerabasappa Shri T. V. Chaturvedi, Shri Rohan Lal Chaudhari, Shri Amarsinh Chaudhary, Shri Nitiraj Singh Chavan, Shri Yeshwantrao -Chellachami, Shri A. M. Chhotey Lal, Shri ·Chhutten Lai, Shri Chikkalingaiah, Shri K. Choudhury, Shri Moinul Haque Dagu, Shri M. C. Damani, Shri S. R.

18 Sec. (2nd Amdt.) Bill Das. Shri Anadi Charan Uns. Shri Dharnidhar Dasappa, Shri Tulsidas Daschowdhury, Shri B. K. Deo, Shri S. N. Singh Deshmukh, Shri K. G. Deshmukh, Shri Shivaji Rao S. Dhamankar, Shri Dhusia, Shri Anant Prasad Dinesh Singh, Shri Dixit, Shri G. C. Dixit, Shri Jagdısh Chandra Doda, Shri Hiralal Dube, Shri J. P. Dumada, Shri L. K. Engti, Shri Biren Gaekwad, Shri Fatesinghrao Ganesh, Shri K R. Gangadeb, Shri P Garcha, Shri Devinder Singh Gautam, Shri C. D. Gavit, Shri T. H Ghosh, Shri P K. Giri, Shri V. Shanker Godara, Shri Mani Ram Gogoi, Shri Tarun Gokhale, Shri H. R Gomango, Shri Giridhar Gopal, Shri K. Goswami, Shri Dinesh Chandra Gowda, Shri Pampan Gupta, Shri Indrajit Hansda, Shri Subodh Hanumanthaiya, Shri K. Hari Singh, Shri Ishaque, Shri A. K. M. Ismail Hossain Khan, Shri Jadeja, Shri D. P. Jagjivan Ram, Shri Jeyalakshmi, Shrimati V. Jha, Shri Bhogendra Jha, Shri Chiranjib Jitendra Prasad, Shri

Maint. of Int. 19 Sec. (2nd Amdt.) Bill Kadam, Shri Dattajirao Kadam, Shri J. G. Kadannappalli, Shri Ramachandran Kader, Shri S. A. Kahandole, Shri Z. M. Kailas. Dr. Kakodkar, Shri Purushottam Kale, Shri Kamakshaiah, Shri D. Kamala Prasad, Shri Kamble, Shri T. D. Karan Singh, Dr. Kasture, Shri A. S. Kathamuthu, Shri M. Kaul, Shrimati Sheila Kavde, Shri B. R. Kedar Nath Singh, Shri Khadilkar, Shri R. K. Kinder Lal, Shri Kısku, Shri A. K. Kotoki, Shri Liladhar Kotrashetti, Shri A. K. Krishnan, Shrimati Parvathi Kureel, Shri B. N. Kushok Bakula, Shri Lakkappa, Shri K. Lakshminarayanan, Shri M. R. Lambodar Baliyar, Shri Lutfal Haque, Shri Mahajan, Shri Vikram Mahajan, Shri Y. S. Maharaj Singh, Shri Mahishi, Dr. Sarojini Majhi, Shri Gajadhar Majhi, Shri Kumar Mallanna, Shri K. Mandal, Shri Jagdish Naram Manhar, Shri Bhagatram Manjhi, Shri Bhola Maurya, Shri B. P. Mehta, Dr. Jivraj Melkote, Dr. G. S. Mirdha, Shri Nathu Ram

JULY 23, 1975 Maint of Int. Sec. (2nd Amdt.) Bill' Mishra. Shri G. S. Modi. Shri Shrikishan Mohammad Yusuf, Shri Muhammed Khuda Bukhah, Shri Murmu, Shri Yogesh Chandra Muruganantham, Shri S. A. Naik, Shri B. V. Nanda, Shri G. L. Negi, Shri Pratap Singh Nımbalkar, Shri Oraon, Shri Kartik Oraon. Shr1 Tuna Pahadia, Shri Jagannath Painuli, Shri Paripoornanand Palodkar, Shri Manikrao Pandey, Shri Damodar Pandey, Shri Krishna Chandra Pandey, Shri Narsingh Narain Pandey, Shri R S Fandey, Shri Sarjoo Pandey, Shu Jarkeshwar Pandit, Shri S. T. Panigrahi, Shri Chintamani Pant, Shri K. C. Paokai Haokip, Shri Parashar, Prof Narun Chand Parikh, Shri Rasiklal Partnasarathy, Shri P. Paswan, Shri Ram Bhagat Patel, Shri Arvind M. Patel, Shri Natwarlal Patel, Shri Prabhudas Patel, Shri R. R. Patil, Shri Anantrao Patil, Shri C. A. Patil, Shri E. V. Vikhe Patil, Shri Krishnarao Patil, Shri S. B. Patil, Shri T. A. F-tnaik, Shri Banamali. Patnaik, Shri J. B. Peje, Shri S. L. Prabodh Chandra, Shrin

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Maint, of Int. 21 Sec. (2nd Amdt.) Bill Pradhan, Shri Dhan Shah Pradhani, Shri K. Purty, Shri M. S. Qureshi, Shri Mohd. Shafi Raghu Ramaiah, Shri K. Rai, Shrimati Sahodrabai Raj Bahadur, Shri Rajdeo Singh, Shri Ram Dayal, Shri Ram Prakash, Shri Ram Singh Bhai, Shri Ram Surat Prasad, Shri Ram Swarup, Shri Ramshekhar Prasad Singh, Shri Ranabahadur Singh, Shri Rao, Shrimati B. Radhabai A. Rao. Shri Jagannath Rao, Shri K Narayana Rao, Shri M Satyanarayan Rao, Shri Nageswara Rao, Shri P. Ankineedu Prasada Rao, Shri Fattabhi Rama Rao, Shri Rajagopala Rao, Dr. V. K. R. Varadaraja Rathia, Shri Umed Singh Raut, Shri Bhola Ravı. Shri Valayar Ray. Shrimati Maya Reddi, Shri P. Antony Reddy, Shri K. Ramakrishna Reddy, Shri M. Ram Gopal Reddy, Shri P. Bayapa Reddy, Shri P. Ganga Reddy, Shri P. Narasimha Reddy, Shri P. V. Reddy, Shri Sidram Reddy, Shri Y. Eswara Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Rudra Pratap Singh, Shri Saini, Shri Mulki Raj Samanta, Shri S. C.

SRAVANA 1, 1897 (SAKA) Maint. of Int. Sec. (2nd Amdt.) Bill Sambhali, Shri Ishaque Sanghi, Shri N. K. Sankata Prasad, Dr. Sant Bux Singh, Shri Sathe, Shri Vasant Satpathy, Shri Devendra Satyanarayana. Shri B. Savant, Shri Shankerrao Savitri Shyam, Shrimati Sayeed, Shri P M. Sen. Dr. Ranen Sethi, Shri Arjun Shafee, Shri A. Shailani, Shri Chandra Shankar Dayal Singh, Shri Shankar Dev, Shri Shankaranand, Shri B. Sharma, Dr. H. P. Sharma, Shri Madhoram Sharma, Shri Nawal Kishore Sharma, Shri R. N. Sharma, Dr. Shanker Dayal Shestri, Shri Biswanarayan Shastri, Shri Ramavatar Shetty, Shri K. K. Shinde, Shri Annasaheb P. Shivnath Singh, Shri Shukla, Shri B. H. Siddayya, Shri S. M. Siddheshwar Prassd, Prof. Singh, Shri Vishwanath Pratap Sinha, Shri Dharam Bir Sinha, Shri R. K. Sohan Lal, Shri T. Sokhi, Sardars Swaran Singh Stephen, Shri C. M. Subramaniam, Shri C. Sudarsanam, Shri M. Sunder Lal, Shri Suryanarayana, Shri K. Swaminathan, Shri R. V. Swamy, Shri Sidrameshwar Swaran Singh, Shri

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Maint. of Int. JULY 23, 1975 23 Sec. (2nd Amdt.) Bill Tarodekar, Shri V. B. 'Tayyab Hussain, Shri Thakre, Shri S. B. Thakur, Shri Krishnarao Tiwari, Shri Chandra Bhal Mani Tiwari, Shri R. G. Tiwary, Shri D. N. Tombi Singh, Shri N. Tulsiram, Shri V. Uikey, Shri M. G. Vekaria, Shri Venkatswamy, Shri G. Vidyalankar, Shri Amarnath Vikal, Shri Ram Chandra Yadav, Shri Chandrajit Yadav, Shri D. P. Yadav, Shri Karan Singh Yadav, Shri R. P. Zulfiquar Ali Khan. Shri NOES Agarwal, Shri Vırendra Bade, Shri R. V. Berwa, Shri Onkar Lal Bhattacharyya, Shri Dinen Bhattacharyya, Shri Jagadish ·Chaudhuri, Shri Tridib Chavda, Shri K. S. Chowhan, Shri Bharat Singh Das, Shri R. P. Deb, Shri Dasaratha Deiveekan, Shri Deo, Shri P. K. Dharia, Shri Mohan Durairasu, Shri A. George, Shri Varkey Gopalan, Shri A. K. Haidar, Shri Madhuryya Halder, Shri Krishna Chandra

*The following Members also recorded their votes for AYES ---

Sarvashri Genda Singh and N. S. Kamble.

Sec. (Ind Amdt.) Bill Hazra, Shri Manoranjan Horo, Shri N. E. Joarder, Shri Dinesh Joshi, Shri Jagannathrao Kalingarayar, Shri Mohanraj Kiruttinan, Shri Tha Krishnan, Shri M. K. Lakshmikanthamma, Shrimati T. Mavalankar, Shri P. G. Mayavan, Shri V. Mehta, Shri P. M. Modak, Shri Bijoy Mohammad Ismail, Shri Mohanty, Shri Surendra Mukherjee, Shri Samar Mukherjee, Shri Saroj Nayak, Shri Baksi Parmar, Shri Bhaljibhai Patel, Shri H. M. Patel, Kumari Manıben Patel, Shri Nanubhai N. Pillai, Shri R. Balakrıshna Ram Deo Singh, Shri Ramkanwar, Shri Reddy, Shri B. N. Roy, Dr. Saradish Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sen, Shri Robin Sequeira, Shri Erasmo de Shamim, Shri S. A. Shastri, Shri Shiv Kumar Singh, Shri D. N. Subravelu, Shri Ulaganambi, Shri R. P.

Maint, of Int.

MR. SPEAKER. The result* of the division is:

Ayes: 280; Nocs: 53.

The motion was adopted.

SHRI K. BRAHMANANDA REDDY: I introduce the Bill.